

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**RECORD OF PROCEEDINGS**

**Petition No.84/2010**

Subject: Approval of generation tariff for Chamera-I Hydroelectric Project for the period from 1.4.2009 to 31.3.2014.

Date of hearing: 7.12.2010

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: NHPC Ltd

Respondent: PSEB, HPPC (DHBVNL &UHBVNL), BSES-BRPL, BSES-BYPL, UPPCL, RRVPNL, NDPL, JVVNL, JoVVNL, UPCL, HPSEB, AVVNL, UT-Chandigarh, PDD-Jammu,

Parties present: Shri Prashant Kaul, NHPC  
Shri M.S.Babu, NHPC  
Shri S.K. Meena, NHPC  
Ms. Reshma Hemrajan, NHPC  
Shri K.K.Goel, NHPC  
Shri A.K.Singh, NHPC  
Shri M.M.Mishra, NHPC

This petition has been filed by the petitioner, NHPC for approval of tariff for Chamera-I Hydroelectric Project (hereinafter referred to as “the generating station”) for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 regulations”).

2. The representative of the petitioner submitted as under:
  - (a) The tariff for the generating station has been claimed based on the capital cost admitted by the Commission after considering the impact of the additional capital expenditure allowed in Petition No. 97/2009, as on 31.3.2004 and the additional capital expenditure claimed in the petition.
  - (b) The increased MAT tax rate for the years 2009-10 and 2010-11 may be considered by for determination of tariff for the generating station.
  - (c) Rejoinder to the reply filed by the respondent, UPPCL may be permitted.
3. None appeared on behalf of the respondents.

4. The Commission after hearing the parties, directed the petitioner to file on affidavit, an adjustment statement showing the revised calculations based on the additional capitalization for the period 2006-09, for consideration of the present petition.
5. The Commission also permitted the petitioner to file its rejoinder to the reply filed by the respondent, UPPCL.
6. The above requirements shall be filed by the petitioner, latest by 21.12.2010, with copy to the respondents.
7. Subject to the above, order in the petition was reserved.

Sd/-  
(Dr. N.C.Mahapatra)  
Chief Advisor (Law)